

Central Administrative Tribunal,
Principal Bench

18

C.P. No.47/2002
IN
O.A. No.1934/1999

New Delhi this the 13th day of March, 2002

Hon'ble Smt. Lakshmi Swaminathan Vice Chairman (J)
Hon'ble Mr. V.K. Majotra, Member (A)

Smt. Nirdosh Kumari Wd/o Lt. Shri Sunil Kumar,
R/o H.No.348, Uchandi Road,
Bhawana, Delhi-39
(By Advocate : Shri Yogesh Sharma)

- Petitioner

Versus

Shri Anil Gupta,
Chief Engineer (I&F),
Govt. of India, 4th Floor,
ISBT Building, Delhi.
(By Advocate : Shri Vijay Pandita)

- Respondents

ORDER (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J) :

We have heard both the learned counsel in C.P. No.47/2002.

2. Shri Vijay Pandita, learned counsel for respondents, has submitted their compliance report in which they have stated that the Tribunal's order dated 6.2.2001 in OA No.1934/1999 is fully complied with. Shri Yogesh Sharma, learned counsel for the petitioner does not dispute this fact. We have accepted ^{the 18} unconditional apology tendered on behalf of the respondents in delayed action in implementing the aforesaid order of this Tribunal.

3. Noting the above facts and circumstances, CP No.47/2002 is dismissed as infructuous. Notice issued to the alleged contemnor is discharged. File be consigned to the record room.

Majotra
(V.K. Majotra)
Member (A)

Lakshmi
(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

/ravi/